

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

DATE : THIS THE 15TH DAY OF OCTOBER 1998

Coram : Hon'ble Mr. S.L.Jain JM

ORIGINAL APPLICATION NO.141/97

A.P.Srivastava son of Late Yadu Nath Pd.

Retired Assistant Personnel Officer

Northern Railway, Allahabad resident of

165/7, Azad Nagar South Malaka,

Allahabad - - - - - Applicant

C/A Shri K.N.Katiyar

Versus

1. Union of India through the General Manager,

Northern Railway, Baroda House,

New Delhi.

2. The Chief Personnel Officer,

Northern Railway, ~~767/97~~ Baroda House,

New Delhi.

3. The Divisional Railway Manager,

Northern Railway, Allahabad Divn.,

Allahabad - - - - - Respondents

C/R Shri Prashant Mathur.

Order

By Hon'ble Mr. S.L.Jain JM

Respondents counsel stated that the claim of the applicant has been considered and the amount for which he has sought relief has been paid.

S.D. /

(7)

Learned counsel for the applicant admitted this fact and next requested that question of cost and interest be considered.

After hearing the parties, I find that the applicant is entitled to interest at the rate of 12 per cent per annum from the date the amount becomes due and is paid to the applicant, Litigation charges amounting to Rs.650/- (Legal Practitioner fee Rs.500/- and other expenses Rs.150/-). These amounts shall be payable to the applicant within three months from the date of receipt of this order.

Reyu. 1

J.M.

Sq: 1